<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 252 OF 2017 & IA NOs. 635 & 636 OF 2017

Dated: 21st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BSES Yamuna Power Limited & Anr. Vs.			 Appellant(s)
Central Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Buddy Ranganadhan Mr. Hasan Murtaza	
Counsel for the Respondent (s)	:	Mr. M.G. Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal Mr. Shubham Arya for R-2	

<u>ORDER</u>

Admit. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and seeks six weeks time to file reply.

List the matter on <u>07.12.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 03.11.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson